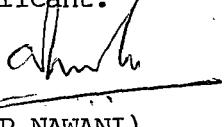
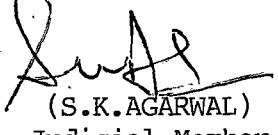


(W)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP No..... 199

Bhagwan Sahai Versus Union of India & Ors.....

Date of Order	Orders
29.9.99	<p>OA No.445/99</p> <p>Mr. Shiv Kumar, counsel for the applicant Mr. R.G.Gupta, counsel for the respondents</p> <p>Heard the learned counsel for the parties on the interim prayer. It appears that the applicant was promoted vide order dated 18.2.98 which he has foregone. Thereafter again he was promoted vide order dated 23.6.99 and he again foregone the same by his application dated 5.7.99. Thereafter the applicant was transferred vide order dated 6.8.99. We have perused the relevant provisions given in Rule 224 of the Indian Railway Establishment. We do not find any basis to stay on the operation of the impugned order, therefore, we are not inclined to grant any stay on the operation of the order dated 6.8.99.</p> <p>The learned counsel for the applicant submits that he may be allowed to withdraw this Original Application. This Original Application is disposed of as withdrawn as per prayer of the learned counsel for the applicant.</p> <p> (N.P.NAWANI) Adm. Member</p> <p> (S.K.AGARWAL) Judicial Member</p> <p><i>Recd. Copy 1.10.99 Receiving 6/10/99 Shiv</i></p>